

APPELLATE TRIBUNAL FOR ELECTRICITY

Core-4, 7th Floor, SCOPE Complex, Lodhi Road,

New Delhi -110003

Tel: 011-24368478, Fax: 011-24368479, www.aptel.gov.in

Dated: 30.10.2020

NOTIFICATION

Considering the representation dated 29.10.2020 of the Energy Bar Association and the prevailing situation due to outbreak of the novel coronavirus (COVID-19) and in order to ensure the safety of the Hon'ble Chairperson, Hon'ble Members of the Tribunal, Members of the Energy Bar and the litigants etc., the Competent Authority of the Tribunal is pleased to order that the Tribunal shall continue to hear the urgent matters/part heard matters as are mentioned on same terms and conditions as notified by the Tribunal in its earlier Circular/Notification dated 13.04.2020, 20.05.2020 and 12.06.2020. Also the Tribunal shall hear regular matters viz. Fresh/Admission matters, I.A. hearings and matters for directions except regular part-heard and hearing matters. The Tribunal will continue hearing of above matters through Video Conferencing till 30.11.2020. Additionally, the Registrar Court will also continue hearing of the regular matters through Video Conferencing till 30.11.2020.

This notification issues with the approval of the Competent Authority of APTEL.

Sd/-

Dr. Ashu Sanjeev Tinjan
Registrar

Copy To:

1. PPS to Hon'ble Chairperson, APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. Notice Board/ Website.